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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 1627/97

This the 23rd day of July, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI N. SAHU, MEMBER (A)

1. Shiv Kumar AR S/O Abhey Ram
2. Deepak Kapoor S/O R. P. Kapoor
3. Ms. Satya Rani W/O C. R. Nuha
4. Laxman Singh S/O Kharak Singh
5. Raj Kishore Sharma S/O Durga Prasad
6. Mewa Lal Yadav S/O Saran Yadav
7. Om Prakash Singh S/O M. N. Singh
8. R. S. Saini S/O Deep Chand Saini
9. Ms. Poonam Perva W/O Om Prakash Perva
10. Suresh Pratap Singh S/O Matadin Yadav
11. Raghav Prasad Gupta S/O D. D. Prasad Gupta
12. Sankatha Prasad Maurya S/O Ram Anand
13. Santosh Kumar S/O Birbal Singh
14. Jai Prakash TR S/O Turi Ram
15. Laljeet Yadav S/O R. R. Yadav
16. Prem Singh S/O Mahabir Singh

All are employed as Telegraph
Office Assistants under
Central Telegraph Office,
New Delhi and Chief General
Manager Telecommunication (NTR),
New Delhi.

... Applicants

(By Shri Sant Lal, Advocate)

- Versus -

1. Union of India through
Secretary, Ministry of
Communication, Department of
Telecommunication, Sanchar Bhawan,
New Delhi-110001.

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2. Chief General Manager Telecom (NTR),
Kidwai Bhawan,
New Delhi - 110001.

3. Chief Superintendent,
Central Telegraph Office,
Eastern Court,
New Delhi. ... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal,

Heard the learned counsel for the applicants on
admission.

The learned counsel submits that by this application, the applicants want implementation of order dated 31.8.1994 (Annexure A-I) with effect from the date of order, whereas they have been given the benefit with effect from 1996. The learned counsel also submitted that the employees in other departments of Telecommunication have been given the benefit with effect from 1.1.1994 whereas the applicants have been given the benefit from February, 1996. It is also submitted that representation has been made to the concerned authorities but that has not been decided so far.

In the circumstances of the case, we are of the view that this O.A. may be disposed of at the admission stage itself by directing the respondents to dispose of the representation dated 12.8.1996 within a period of one and a half months from the date of receipt of a copy of this order. We also direct the applicants to furnish a copy of the representation to

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the respondents' immediately within ten days from the date of this order so as to avoid any delay, if the representation is not traceable in the office of the respondents

After the representation is decided and the applicants do not feel satisfied with the same, they will be at liberty to move the Tribunal.

Accordingly, this application stands disposed of.

KM
(K. M. Agarwal)
Chairman

NS
(N. Sahu)
Member (A)

/as/